

## केन्द्रीय विद्युत विनियामक आयोग

### CENTRAL ELECTRICITY REGULATORY COMMISSION

6<sup>th</sup>, 7<sup>th</sup> & 8<sup>th</sup> Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-23353503; Fax-23753923

Petition No. **793/GT/2025** (Diary No. 946/2024)

Date: 4.9.2025

To

Additional General Manager (Commercial)  
NTPC Limited, NTPC Bhawan,  
Core- 7, Scope Complex, 7 Institutional Area,  
Lodhi Road, New Delhi- 110003

**Subject: Petition for truing up of tariff for MTPS Stage-II (2x195 MW) for the period 1.4.2019 to 31.3.2024.**

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **17.9.2025**:

- a) *The Petitioner to provide details towards following works in compliance with directives provided by the Commission vide order 446/GT/2020.*

| <b>Work/Asset</b>                     | <b>Directive</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |
|---------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <b>AHP System</b>                     | <i>The Petitioner is directed to submit during truing up the reasons for the delay efforts made by it to mitigate the same, along with a break up of cost clearly indicating the hard cost, IDC, and IEDC booked till SCOD and beyond SCOD till completion date of the AHP system.</i>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |
| <b>Additional capital expenditure</b> | <i>The Petitioner is directed to submit the Package-wise details, the scheduled start and scheduled completion, the actual start and actual completion, the awarded cost, and the actual executed cost, the factors along with the duration, which affected the progress of works, the list of factors claimed for the delay along with its duration, the progress of works as on the 31st March of each year, the details of the LD recovered and the BG withheld, etc., at the time of truing-up of tariff, for consideration in accordance with the relevant regulations. In addition, the Petitioner shall furnish all details addressing the observations made above along with the P&amp;M cost, Land cost, IDC, IEDC, and Civil works cost as on 31.3.2019 and 31.3.2020 for consideration in accordance with law.</i> |
| <b>Water charges</b>                  | <i>The Petitioner is directed to submit the year-wise actual generation, actual water consumption for plant and other plant, the actual water charges paid along with the bills, and the apportionment of the water charges to Stages-I and II, at the time of truing-up of tariff.</i>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |
| <b>Security Expenses</b>              | <i>The Petitioner shall furnish the security assessment report, manpower deployed, auditor-certified actual expenditure incurred, expenses incurred for plant and other plant, expenses incurred for CISF and other than CISF etc, along with bills and supporting documents, at the time of truing-up of tariff.</i>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |
| <b>Ash Transportation</b>             | <i>The Petitioner is also directed to submit the auditor-certified information such as year-wise actual generation, the quantity of ash generated, the quantity of ash utilised locally, ash utilized for ash dyke raising, ash utilized for ash products, the quantity of ash transported and distance thereof, ash transportation charges incurred, scheduled rate,</i>                                                                                                                                                                                                                                                                                                                                                                                                                                                     |

|                            |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
|----------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|                            | <i>bidding, success bidders, bills, raisings completed for ash dyke, the height of each raising, the capacity of ash dyke, ash pond, and lagoon along with expenses incurred for each such item, existing ash, etc., at the time of truing up of tariff.</i>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |
| <i>GCV of Coal</i>         | <p><i>Para 87: The information furnished by the Petitioner is incomplete, limited, and vague. However, with regard to the GCV as received, the Petitioner has not furnished any detailed computation along with the supporting documents thereof. However, the 'GCV as received' claimed by the Petitioner has been considered at this stage. This is subject to the Petitioner submitting the detailed computation sheet, inclusive of GCV as billed, GCV on 'as received' (EM), GCV on as received (TM), TM, and EM arrived on the basis of third-party sampling reports, along with a copy of all such reports, at the time of truing up of tariff.</i></p> <p><i>Para 91: The Petitioner is granted liberty to submit all relevant documents, including all actual bills, all actual credit/debit notes, and the amount paid to the Coal company at the time of truing-up of tariff in support of the month-wise amount claimed in Form 15 for consideration.</i></p> |
| <i>GCV and Cost of oil</i> | <i>The Petitioner is directed to submit a copy of all actual bills associated with oil along with the month-wise oil consumed and detailed computation sheet for arriving at the GCV and cost of oil claimed from the bills at the time of truingup of tariff.</i>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |

- b) Provide details of proportionate cost of land of the existing project which is being used for generating power based on renewable energy as per Reg 19 (5) (d) of the 2019 Tariff Regulations. If so, how the corresponding cost of land has been adjusted for tariff purpose.*
- c) To Establish whether the balance payments are within the originally approved amount, the petitioner to submit the "Form-B" (Break-up of Capital Cost) and reconcile the amount claimed with the capital works approved and already capitalized, claimed under Regulation 24(1) and 25(1) of 2019 tariff regulations.*
- d) The Petitioner shall certify that the additional capital expenditure being claimed for the tariff period does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC.*
- e) Furnish additional details with respect to the additional capitalization claimed for the period 2019-24:*

| <b>Head of Work /Equipment</b>                  | <b>Regulation</b> | <b>Query</b>                                                                                        |
|-------------------------------------------------|-------------------|-----------------------------------------------------------------------------------------------------|
| Ash disposal area development/Ash related works | 26 (1) (b) & ( e) | Provide details of work capitalized till 31.3.2019 and details of work being capitalized in 2019-24 |

- f) Revised Form-13, based on actual applicable ROI without considering adjustment towards sharing benefits on refinancing.*
- g) Furnish Auditor certified (with UDIN) Form-J and Form-S.*
- h) Form 15 prescribed at Annexure-I (Part I) of the regulations, in excel form, to be provided linking all the details, duly certified by the auditor. Further, the Petitioner to certify that the claimed details are in line with the regulation and also to certify that the details provided are same as shared with the beneficiaries of the generating station which was uploaded in the website.*
- i) Furnish documents/information towards assessment of security requirements along with breakup of CISF and Non CISF deployment of security personnel corresponding to the generating station and other than the generating station.*
- j) Revised Form-19, depicting Breakup of Water consumption and water charges claimed for MTPS Stage-I and II, clearly bifurcating the quantum, rate and water*

*charges corresponding to the actual generation along with the quantum, rate and water charges allocated to the township/irrigation or any other purposes which are included in the above claim, reconciled with Audited Accounts.*

- k) Provide rationale for sharp incline in total Ash transportation charges 2021-22 onwards and also provide basis and computation of prorated Ash Transportation charges.*
- l) Provide details regarding award of ash transportation contracts, distance to which fly ash has been transported along with duly reconciled statements of expenditure incurred on ash transportation to be submitted for 2019-24 tariff period in line with order dated 28.10.2022 in 205/MP/2021.*

2. The Respondents shall file their replies by **22.9.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **25.9.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,



**(Deepak Pandey)**  
Assistant Chief (Law)

Copy to:  
All Parties